

M/s S. D. Das  
B.N. Udgata

CAT / J / II

(A)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL


CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No.....1996

.....Applicant (s)

Versus

.....Respondent (s)

Sr. No.	Date	Order with Signature
1.	7/2/96.	<p style="text-align: center;">REGISTRAR</p> <p style="text-align: center;"> Registrar</p> <p>The applicant is a Telephone Operator in Rourkela Telephone Exchange under Telecom District Manager, Rourkela. He belongs to 'NIARI' Community which has been declared to be a Scheduled Caste vide Judgment of the Hon'ble High Court of Orissa reported in Vol. 73 (1992) C.L.T. Page 208. It appears that the matter was taken to the Honourable Supreme Court by the Government of Orissa and the case is subjudice. In the meanwhile, the Honourable High Court of Orissa, by an order dated 14-12-1995 in O.J.C. No. 7286/1995, filed by the applicant, directed the Tahasildar, Tihidi, to deal with petitioner's application on its own merits and dispose of the matter in accordance with law. It <del>is</del> also directed that the petitioner should appear before the Tahasildar, Tihidi on 6.1.1996 so that a date of hearing of the</p>

9 P.O. of 15/01/96  
filed.

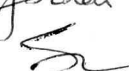
7/2/96

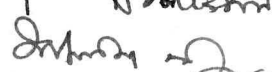
In this application  
of 19, the applicant  
prays for a direction  
to request to allow  
him to appear in  
S.T.O. Exam.


For Registration.



7/2/96

Registration  


For Admission 2  
Dr. 

  
7/2/96

Baner

07.02.96

2

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(A)

CA-92/96

Serial No. of Order	Date of Order	Order with Signature
		<p>of the application can be fixed by the Tahasildar, Tihidi.</p> <p>It is averred by the applicant that he has duly appeared before the <sup>as directed, that</sup> <sup>yet</sup> Tahasildar and a date is to be fixed for hearing.</p> <p>The question of granting Scheduled Caste Certificate to the applicant by the Tahasildar, Tihidi, in compliance with the orders of the Hon'ble High Court of Orissa, is thus, in active process.</p> <p>In the meanwhile, the Respondents are going to hold an examination for promotion to the Post of Junior Telecom Officer, under 15 per cent departmental quota for the year 1993-94, on 10th and 11th February, 1996. The applicant is overaged for <sup>the</sup> <del>unreserved</del> category candidates. However, if he is granted a S.C. certificate by the Tahasildar, Tihidi, eventually, he will be eligible to be considered under the provision of higher-age available to SC candidates. A final view can only be taken at a later stage, as regards his eligibility under SC category, when the case is decided by the local Revenue Authorities.</p> <p>In order to protect the candidate's interest, in the interim period, it is hereby <sup>permit</sup> directed that a hall-<del>ticket</del> may be issued</p>

A-COPY  
of the order  
dt. 7.2.96  
with 3-A copies  
may be sent  
to R-1, R-3 to  
R-5 by regd.  
post & to R-2  
by Spt. Messengers

The same  
copy of the  
order may also  
be given to  
the applicant's  
counsel. Spt. Messengers  
copy has been deposited  
Patna on 7.2.96 at 4.30 PM  
7/2

Shrinivas  
SOT-9


Received  
7.2.96.

3

(A)

CA-93/96

3

Serial No of Order	Date of Order	Order with Signature
.....1	7.2.96	<p data-bbox="323 282 1193 987">in his favour and that he shall be permitted <sup>said</sup> to appear in the Examination. The applicant is prepared to give an undertaking that if he is unable to produce a SC certificate from the <sup>the</sup> said Tahasildar before publication of results of the proposed examination, he shall have no claim whatsoever to press for declaration of the result, or to otherwise press for consideration of his case for promotion to J.T.O. This is considered a reasonable request and undertaking.</p> <p data-bbox="323 1011 1147 1375">Respondent No.2 shall obtain an undertaking from the candidate in the light of the <sup>position</sup> <del>order</del> indicated above and arrange to issue a Hall Ticket in his favour well before the date of commencement of the J.T.O's Examination.</p> <p data-bbox="315 1399 1162 1517">The Original Application is, thus, disposed of at the admission stage. <del>self</del>.</p> <p data-bbox="315 1540 1201 1705">A copy of these orders may be sent to Respondent No.2 by a Special Messenger at the cost of the petitioner.</p> <p data-bbox="315 1728 1239 1846">A copy of these orders may be handed over to the learned counsel for the petitioner.</p> <p data-bbox="862 1846 1116 1963">   Member (Admn.) </p>

Received Rs 45/-  
(Rupees forty five)  
only in cash  
for the cost of  
Spl. messenger's  
Vade SR No. 2.

12-2-96  
7.2.96  
(A. N. Sengupta)  
Cashier  
at 16.35 hrs.